

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13909/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in FAD No. 93/2024 passed by the High Court Of Judicature At Allahabad)

BHEEM YADAV

Petitioner(s)

VERSUS

KAUSHALYA DEVI

Respondent(s)

(IA No.139614/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.139613/2024-EXEMPTION FROM FILING O.T.)

Date : 11-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Akshay Saxena, AOR
Mr. Alok Saxena, Adv.
Mr. Ritu Raj, Adv.
Mr. Anurag Soan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that there is nothing left in the marriage as the parties have been living separately for the last 16 years and several complaints/cases have been filed against each other by the parties.

As such, he prays that this Court may consider issuing notice for an amicable settlement or by

exercising powers under Article 142 of the Constitution of India to dissolve the marriage.

Accordingly, let notices be issued, limited to the extent of above submission, returnable within six weeks.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)